

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 85/97

Date of Order: 21.1.97

BETWEEN :

1. P.N.S.Rao	7. P.P.Mathew
2. K.Sukumaran	8. O.V.Subbaiah
3. Smt.Suseela Jacob	9. Ch.Parambath Bharathan
4. R.Ayyappan Pillai	10. P.M.Mathew
5. A.Panchayappan	11. M.Sambasiva Rao
6. K.Muralidhar	12. P.C.Das.

.. Applicants.

AND

1. Engineer in Chief, Army Headquarters, Kashmiri House, New Delhi - 110 011.	
2. The Union of India, rep. by its Secretary to Govt. of India, Ministry of Defence, South Block, New Delhi - 110 011.	
3. Chief Engineer, Southern Command, Pune.	
4. Chief Engineer, Navy, Station Road, Visakhapatnam.	.. Respondents.

.. Respondents.

Counsel for the Applicants .. Mr.V.V.Sarma

Counsel for the Respondents .. Mr.V.Rajeswara Rao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

JUDGEMENT

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Mr.V.V.Sarma, learned counsel for the applicants
and Mr.V.Rajeswara Rao, learned standing counsel for the
respondents.

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2. There are 12 applicants in this OA. They are working as Office Superintendents under R-4. They seek a direction to the respondents to frame/finalise the scheme providing for time bound promotions to clerical staff in the Military Engineering Service as was done in the case of Superintendents (BR/EM)/Surveyor Assistants Grade I and Grade II of MES in terms of letter No. PC-90237/4603/E1C(Legal)/1993/D, dt. 25.4.96 (A-4).

3. The request of the applicants may have to be considered by the respondents organisation only and no direction can be given by the Tribunal in this connection as it is a policy matter. Hence the applicants may make a detailed representation to R-2 and R-2 shall consider the representation taking into consideration the totality of the circumstances and pass appropriate orders within four months from the date of receipt of the representation. The applicants will produce a copy of this order along with the representation before R-2 who shall acknowledge the same.

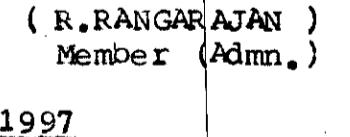
4. The OA is ordered accordingly, at the admission stage itself. No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)

21.1.97

Dated : 21st January, 1997

(Dictated in Open Court)


(R. RANGARAJAN)
Member (Admn.)

D4 Registration (S)

sd

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Copy to:-

1. Engineer in Chief, Army Head Quarters, Kashmiri House, New Delhi.
2. The Secretary, to Govt. of India, Union of India, Ministry of Defence, South Block, New Delhi.
3. Chief Engineer, Southern Command, Pune.
4. Chief Engineer, Navy, Station road, Visakhapatnam.
5. One copy to Sri. V.V.Sarma, Advocate, CAT, Hyd.
- ~~6. One copy to Sri. V.Rajeshwar Rao, Addl. CGSC, CAT, Hyd.~~
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rem/-

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CEG/CN

31/1/97

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 21/1/97

Order/Judgement

R.P.C.P/M.A.NO.

IT
O.A.NO. 85/97

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकार्य
Central Administrative Tribunal
DESPATCHER
DESPATCHER/DESPATCHER

131 JAN 1997

हैदराबाद बैठकी
HYDERABAD BENCH

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